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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 14/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES: MAN Industries (India) Ltd.  
V/s.  
MAN Infraprojects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Adv. Aditya Pimple  
a/w Adv. Vinita Hombalkar  
Adv. Sayalee Kulkarni  
i/b Orbit law services  
For Respondents.



Adv. Mayur Khandeparkar  
Adv. Ganesh Shah  
a/w Adv. Meghna Rao  
i/b Vertices Partners  
For Petitioners

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**ORDER**

**TCP No. 13/397-398/NCLT/MB/MAH/2016**

**CP No. 67/397-398/NCLT/MB/MAH/2016**

**TCP No. 14/213/NCLT/MB/MAH/2017**

For the Respondent's side stated that they need to file a reply in TCP 14/2017, at their request, 2 weeks' time has been given hereof for filing reply and rejoinder, if any, 2 weeks thereafter.

List TCP 13/2016, CP 67/2016 and TCP 14/2017 along with other application for hearing on 06.10.2017.

Since the parties have reported that several developments have been taken place after filing this CP, both parties are at liberty to file additional affidavits bringing subsequent facts to the light of this Bench within 15 days hereof and if at all any of them wants to reply to those subsequent affidavits, parties are at liberty to answer to those affidavits within 15 days from thereafter.

List this matter on 06.10.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)